

ITEM NO.MM-A

COURT NO.2

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRL.M.P. NO..... OF 2012 IN
Petition(s) for Special Leave to Appeal (Crl) No(s).283/2012

(From the judgement and order dated 16/12/2011 in MCRC No.9838/2011
of The HIGH COURT OF M.P AT JABALPUR)

ANMOL MISHRA Petitioner(s)

VERSUS

GOVT.OF INDIA Respondent(s)

(With appln.(s) for...)

Date: 26/03/2012 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Nikhil Jain, AOR

For Respondent(s) Mr. Rajiv Nanda, Adv.
Mr. A.K. Sharma, AOR

UPON hearing counsel the Court made the following
O R D E R

On mentioning, let this matter be taken on board. In
view of the nature of the application, let the Crl.M.P.
No..../2012, filed in the special leave petition, be listed
in the mentioning list of Wednesday (28.03.2012).

(Chetan Kumar)
Court Master

(Juginder Kaur)
Assistant Registrar